

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 4197/2018

This the 13th day of November, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Subhash,
Aged about 64 years, Group 'B',
S/o. Atar Singh Retired Drawing Teacher,
Govt. Boys Senior Secondary School,
Old Seemapuri, Delhi.
R/o. C-51, 52,
Market Mishrawali Gali,
Old Seemapuri,
Delhi – 110 095.Applicant

(Applicant in person)

Versus

1. Chief Secretary,
Govt. of NCT of Delhi,
New Sectt.,
I.P. Estate,
New Delhi – 110 002.
2. Director of Education,
Directorate of Education,
GNCT of Delhi,
Old Sectt.,
Delhi – 110 054.Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :

Heard the applicant in person.

2. The applicant filed O.A seeking following reliefs :-

“A. To direct the 2nd respondent to pass reasoned and speaking order on applicant representation dated

24.08.2018 (Annexure-A-1) within four weeks of the order of this Hon'ble Tribunal.

B. To direct the 2nd respondent to grant the 2nd financial upgradation of scale under the conditions of ACP Scheme to the applicant in the Pay Band Rs.15600-39100 with Grade Pay of Rs.5400/- w.e.f. 19.02.2006.

C. To direct the 2nd respondent to grant the 3rd financial upgradation of scale under the conditions of MACP Scheme to the applicant in the Pay Band of Rs.15600-39100 with Grade Pay of Rs.6600/- w.e.f. 19.02.2012.

D. To direct 2nd respondent in result to grant of 2nd financial upgradation of pay scale & 3rd financial upgradation of pay scale, re-fixed the pay & the pension benefits of applicant accordingly.

E. Interest @ 10% on arrear of pay & pension benefits resulting from the above re-fixation may be ordered to allow to the applicant from delay payment of arrear amount.

F. To pass any other order in the interest of justice.

G. Cost of O.A saddled on respondents."

3. It is submitted that the applicant made a representation vide Annexure A/1 dated 24.08.2018 ventilating his grievance to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure A/1 representation dated 24.08.2018 of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from

the date of receipt of a copy of this order No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(Aradhana Johri)
Member (A)

(V. Ajay Kumar)
Member (J)

/Mbt/